

appeared in the Urdu and Hindi issues of "Blitz" of 14th January 1978 and 21st January 1978 respectively under the caption "Mili Bhagat se Sarkar Ko Lakhon Ka Nuksan";

(b) if so, the reaction of Government towards this news item?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). Yes. The matter is receiving the attention of the Government.

Construction of Pucca P&T Buildings in Andhra Pradesh

5277. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) how much amount has been earmarked during the current financial year for Andhra Pradesh State exclusively for the purpose of constructing pucca buildings for Post and Telegraph Department; and

(b) how many proposals requiring funds for constructing pucca buildings for P & T Department in Andhra Pradesh are pending with Government so far?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Rs. 1.92,75,000 have been tentatively earmarked for the construction of P&T buildings in Andhra Pradesh during the current financial year viz. 1978-79.

(b) 34 proposals are under consideration.

कृषि और गर कृषि क्षेत्रों में बेरोजगारी

5278. श्री अनन्त राम जायसवाल :

श्री इहमैन चौधरी :

श्री पी० के० कोडियन :

क्या संसदीय कार्य तथा धन मंत्री यह बताने की कृपा करेंगे कि

(क) 1 अप्रैल, 1978 को कृषि और गैर-कृषि क्षेत्रों में बेरोजगार व्यक्तियों की प्रलग-प्रलग संख्या कितनी थी ;

(ख) छठी पंचवर्षीय योजना (1978-83) के अन्तर्गत राज्यवार और सेक्टरवार कितने लोगों के लिए रोजगार की व्यवस्था की जाएगी; और

(ग) चालू योजना के अन्तर्गत कृषि और गैर-कृषि क्षेत्रों में राज्यवार कितने हैं व्यक्तियों को रोजगार उपलब्ध कराने का प्रस्ताव है और 31 जुलाई, 1978 तक पहले ही कितने व्यक्तियों के लिए रोजगार की व्यवस्था की जा चुकी है ?

संसदीय कार्य तथा धन मंत्री (श्री रवीन्द्र वर्मा) : (क) उपलब्ध सूचना रोजगार कार्यालयों के चालू रजिस्टर पर रोजगार चाहने वालों की संख्या (यह जरूरी नहीं है कि उनमें से सभी बेरोजगार हों) से सम्बंधित है, जो कि मार्च, 1978 के अन्त में 11.346 हजार थी। कृषि और गैर-कृषि क्षेत्रों के लिए प्रलग प्रलग सूचना उपलब्ध नहीं है ;

(ख) और (ग) यदि मसौदा पंचवर्षीय योजना (1978-83) में परिकल्पित निवेश और उत्पादन की योजनाएं पूर्णतः कार्यान्वित की जाती हैं तो, यह अनुमान है कि योजना अवधि के अन्दर निम्नलिखित रोजगार अवसर मजित होंगे :—

	दम लाख अम-वर्ष
1. कृषि और सम्बन्धित क्षेत्र	22.768
2. खनन	0.447
3. विनिर्माण (कुटीर उद्योगों सहित)	8.918
4. निर्माण एवं सेवाएं	17.128
जाह	49.261

बई-बार तथा शब्द-बार संबंधित रोज-
गार सृजन/वास्तव में अब तक सृजित रोजगार
के हदोरे उपलब्ध नहीं है।

**Contract system in Wagon Loading in
Tata Sijua Collieries of Dhanbad**

5279. SHRI A. K. ROY: Will the
Minister of PARLIAMENTARY AF-
FAIRS AND LABOUR be pleased to
state:

(a) whether the contractor system
is continuing in the wagon loading in
the Tata Sijua Collieries of Dhanbad
though the work is of regular nature
and has been Departmentalised in the
nationalised sector;

(b) whether none of the contrac-
tors in wagon loading is having re-
quired licenses and registration as per
the Contract Labour Abolition and
Regulation Act and is cheating Go-
vernment of its revenue;

(c) whether under-payment is made
to the workers and if so, the facts
thereof; and

(d) whether Government propose
to prosecute the Tata management
and its contractors for these practices
and if so, when and if not, why not?

THE MINISTER OF STATE IN THE
MINISTRY OF LABOUR AND PARLIAMEN-
TARY AFFAIRS (SHRI
LARANG SAI): (a) According to the
information made available by the
Central Industrial Relations Machinery,
the management of Sijua Collieries,
Dhanbad of Tata Iron and Steel Com-
pany have in wagon loading and the work is nor-
mally carried on mechanically. How-
ever, in time of exigencies, the man-
agement does employ contract labour
on wagon loading.

(b) Licences of the contractors en-
gaged in wagon loading were revoked
consequent on the issue of Govt. Noti-
fication dated the 1st February, 1975,
prohibiting the employment of contract

labour in the process of loading and
unloading of coal and certain other
operations and hence the question of
Govt. losing revenue on licence fee
does not arise.

(c) The establishments of contractors
inspected do not indicate any under-
payment to workers.

(d) Necessary legal action is under
process against the management of
Tata Iron Steel Co. Ltd. for violation
of the provision of the Contract Labour
(Regulation and Abolition) Rules.

**Workmen removed from Service in
Bokaro during Emergency and
Charges against them**

5280. SHRI A. K. ROY: Will the
Minister of STEEL AND MINES be
pleased to state:

(a) the number and names of
workmen removed from service of
Bokaro Steel Ltd. during Emergency
and the precise charges against them;

(b) number of those reinstated into
service after emergency;

(c) whether it is a fact that he as-
sured to reinstate all such employees
except having charges like assault fra-
ud and corruption against them; and

(d) if so, steps taken thereon?

THE MINISTER OF STEEL AND
MINES (SHRI BIJU PATNAIK): (a)
Apart from cases of normal termina-
tion of services under the Standing
Orders Service Contract, the services
of the following 10 employees (non-
executive) of Bokaro Steel Plant were
terminated during Emergency due to
their detention under MISA/DIR:

1. Shri B. K. Tiwari, Asstt. Grade-III
2. Shri D. P. Mondal, Asstt. Grade-I
3. Shri R. S. Upadhyay, Store Keeper
Grade-I
4. Shri L. L. Srivastava, Secretarial
Asstt. Grade -I
5. Shri R. J. Mishra, Executive As-
sistant